

# High Court of Sikkim

Record of proceedings

## **I.A. No. 01 of 2025 in Crl. A./24/2025(Filing No.)**

Rajesh Manger

Applicant

*VERSUS*

State of Sikkim

Respondent

Date : **11-08-2025**

CORAM : **THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE**  
**THE HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, JUDGE**

For Applicant

Mr. Yozan Rai, Advocate (Legal Aid Counsel).

For Respondent

Mr. Thinlay Dorjee Bhutia, Public Prosecutor.  
Mr. Yadev Sharma, Additional Public Prosecutor.  
Mr. Sujan Sunwar, Assistant Public Prosecutor.

### **ORDER**

Rai, J.

I.A. No.01 of 2025 is an application under Section 5 of the Limitation Act, 1963, seeking condonation of 426 days' delay in filing the instant Appeal.

Issue Notice to the Respondent.

Learned Public Prosecutor is present for the State-Respondent on advance Notice and waives formal Notice. He seeks some time to file response to the I.A.

In the interregnum, let response be filed.

List on 24-09-2025.

**Judge**  
11-08-2025

**Judge**  
11-08-2025